SHRI M. GOVINDA REDDY: Is it not a fact, Sir, that the Audit Committee Report disclosed that the military departments have indented for stores far in excess of their needs each year?

SHRI SATISH CHANDRA: I do not know, Sir. If the hon. Member reads the Audit Report carefully, it has probably said so in respect of one or two items in which some minor over-provisioning has taken place.

SHRI M. GOVINDA REDDY: Is it not a fact, Sir, that to reduce excess indents they had appointed a committee to go into the question?

SHRI SATISH CHANDRA: I am not aware of any such committee having been appointed. It is true that a review of stores is taking place with a view to determine the quantity which we should keep in reserve.

SHRI BHUPESH GUPTA: Is the Government at all aware that every year certain stores are being purchased in excess of requirements and needs?

SHRI SATISH CHANDRA: It is not a fact, Sir.

SHRI R. U. AGNIBHOJ: Is it a fact, Sir, that sometimes brand new material is also declared unserviceable by the department?

SHRI SATISH CHANDRA: It is not so. Some store may be declared for disposal because it is surplus to our requirements and not simply because it is serviceable or unserviceable.

नागरिक कानून पर विदेशों से करार

*४६२. **श्री नवाब सिंह चौहान** : क्या **विधि** मंत्री यह बताने की कृपा करेंगे कि :

(क) किन किन देशों से भारत ने "नागरिक कानून" के सम्बन्ध में समझौता कर लिया है; **और**

(ख) इन समझौतों की मोटी मोटी बातें क्या हैं ?

†[AGREEMENTS ON CIVIL LAW WITH FOREIGN COUNTRIES

*492. SHRI NAWAB SINGH CHAUHAN: Will the Minister for LAW be pleased to state:

(a) the names of countries with which India has concluded agreements in regard to civil law; and

(b) the main terms of these agreements?]

मंत्री. विधि मंत्रालय (श्री पाटस्कर): (क) और (ख). हमारे देश ने किसी विदेश से व्यवहार विधि (नागरिक कानून) के सम्बन्ध में कोई नियमवत समझौता नहीं किया है, किन्तु भारत ने कुछ देशों के साथ भरणपोषण आदेशों का अनुपालन कराने, व्यवहार न्यायालयों की आज्ञप्तियों (डिक्रियों) के निष्पादन, समनों और अन्य आदेशिकाओं की तामील कराने और जो विदेशी राष्ट्रिक भारत में मर जाते हैं उनकी सम्पदा के प्रशासन के सम्बन्ध में पारस्परिक प्रबंध किए हैं। जिन देशों से विभिन्न प्रकार के प्रबंध किए गए हैं उनकी सूची राज्य सभा के टेबल पर रखी गई है।

उन देशों की सूची जिनके साथ भारत ने व्यवहार विधि (नागरिक कानून) सम्बन्धी कुछ मामलों के सम्बन्ध में पारस्परिक प्रबन्ध किये हैं :----

(१) भरणपोषण आदेशों का अनुपालन : इंगलैंड और आयरलैण्ड, पश्चिमी आस्ट्रेलिया, सेशेलिस (Seychelles) उपनिवेश, न्यू साउथ वेल्स (आस्ट्रेलिया), स्ट्रेट्स सैटलमेंट्स के पूर्वगत उपनिवेशों का राज्यक्षेत्र, सोमालीलैंड प्रोटेक्ट्रेट, मारिशस उपनिवेश, उगंडा प्रोटेक्ट्रेट, बसूटोलैण्ड, बेचुनालैंड और स्वाजीलैंड, आस्ट्रेलिया राष्ट्रमंडल की सरकार की राजधानी का राज्यक्षेत्र, विक्टोरिया (आस्ट्रेलिया), मलाया संघ, बर्मा, दक्षिणी रोडेशिया, उत्तरी रोडेशिया, न्यासालैंड प्रोटेक्ट्रेट, कीनिया, जंजीबार प्रोटेक्ट्रेट, श्रीलंका तथा सारवाक।

(२) **व्यवहार न्यायालय की आज्ञप्तियों (डिक्रियों) का निष्पादन** : ग्रेट ब्रिटेन और

†English translation.

उत्तरी आयरलैंड का यूनाइटेड किंगडम, अदन उपनिवेश तथा फिजी उपनिवेश ।

(३) **समनों और अन्य आदेशिकाओं की तामील :** स्ट्रेट्स सेटलमेंट्स पूर्वगत उपनिवेश का राज्यक्षेत्र, श्रीलंका, फ्रांस, स्पेन, बैल्जियम, रूस, पुर्तगाल, इराक, कीनिया, स्वेडन, जोहोर राज्य, मिस्र, जापान, नेपाल, फारस, मलाया संघ तथा पाकिस्तान ।

(४) **जो विदेशी राष्ट्रिक भारत में मर जाते हैं उनकी सम्पदा का प्रशासन :** अमेरिका का संयुक्त राज्य, अरजेन्टाइन गणराज्य, बैल्जेयम, कास्टा रिका, डेनमार्क, नीदरलैंड, फारस, पेरू, पोलैंड, स्वेडन, अफगानिस्तान, थाइलैंड, इराक तथा जेकोस्लोवाकिया ।

†[THE MINISTER IN THE MINISTRY OF LAW (SHRI H. V. PATASKAR): (a) and (b). Our country has not entered into formal agreements with any foreign country in regard to civil law. However, India has made reciprocal arrangements with certain countries in matters relating to enforcement of maintenance orders, execution of civil court decrees, service of summonses and other processes and the administration of the estates of foreign nationals who die in India. A list of the countries with which the various types of arrangements have been entered into is placed on the Table of the Rajya Sabha.]

(1) *List of countries with which India has made reciprocal arrangements in certain matters relating to civil law.*

(1) *Enforcement of Maintenance Orders.*—England and Ireland, Western Australia, Colony of Seychelles, New South Wales (Australia), the territory of the former Colony of Straits Settlements, Somaliland Protectorate, Colony of Mauritius, Uganda Protectorate, Basutoland, Bechuanaland and Swaziland, Territory of the Seat of Government of the Commonwealth of Australia, Victoria (Australia), Federation of Malaya, Burma, Southern Rhodesia, Northern Rhodesia, Nyasaland Protectorate, Kenya, Zanzibar Protectorate, Ceylon and Sarawak.

(2) *Execution of Civil Court Decrees.*—The United Kingdom of Great Britain and Northern Ireland, the Colony of Aden and the Colony of Fiji.

(3) *Service of Summonses and other processes.*—The territory of the former Colony of Straits Settlements, Ceylon, France, Spain, Belgium, Russia, Portugal, Iraq, Kenya, Sweden, State of Johore, Egypt, Japan, Nepal, Persia, Federation of Malaya and Pakistan.

(4) *Administration of the Estates of foreign nationals who die in India.*—United States of America, Argentine Republic, Belgium, Costa Rica, Denmark, Netherlands, Persia, Peru, Poland, Sweden, Afghanistan, Thailand, Iraq and Czechoslovakia.]

SHRI BHUPESH GUPTA: May I know, Sir, if we have any such arrangement with Pakistan?

SHRI H. V. PATASKAR: There is arrangement with Pakistan.

श्री नवाब सिंह चौहान : इस बात को मद्देनजर रखते हुये कि बहुत से भागे हुये डाकुओं ने पाकिस्तान में शरण ले ली हैं, इस सम्बन्ध में क्या कोई अरेंजमेंट पाकिस्तान से किया गया है ?

SHRI H. V. PATASKAR: There is arrangement with those countries mentioned in the Statement, including Pakistan. I would rather try to read.....

MR. CHAIRMAN: There is arrangement for the service of summonses and other processes with Pakistan according to the statement.

†English translation.